

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO.4460**  
TO BE ANSWERED ON THE 8<sup>TH</sup> JANUARY, 2019

**AMENDMENT OF SEEDS ACT**

4460. SHRI GUTHA SUKENDER REDDY:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री  
be pleased to state:

- (a) whether it is a fact that the Government has embarked on amendment of the Seeds Act with a view to safeguard the farmers from duplicate seeds;
- (b) if so, the details thereof; and
- (c) the details of the changes being included in the list of Amendments and sops being given to the farmers in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

(a) to (c): Yes Madam, Government had introduced the Seeds Bill in Parliament during December, 2004.

The changes include under New Seeds Bill are compulsory registration of new varieties, enhancement of penalties, labelling of expected performance, seed health test, protection of rights of farmers, compensation in the case of failure of crops and ban of genetic use restriction technology (terminator technology).

\*\*\*\*\*